to the services In the interest of recruiting pers< ns at a younger age to these premie services, Government have, with effe :t from the examination to be hek in 1985, decided that the upper age limit should be raised to 26 years.

I weuld like ,o say something about the general feeiing often expressed in various quarte s that recruitment to higher service;, is largely dominated by the more affluent classes of society and that the selection gives undue weightage to suferficial veneer of public school education and sophistication. Government have carefully considered this aspect of the matter, particularly with regard to the recruitment made to the higher services through the Civil Service Examinations and the following steps have been ta<en to help candidates with rural background in this regard:

- (i) The paper on English is of matriculatio I or equivalent standard and is only qualifying in nature. Marl s in this paper are not counted for competitive ranking.
- (ii) An option to answer the subject paper either in English or in any of the Indian languages included in the Eighth Schedule to the Constitution has been given to the candidates.
- (iii) Ma ks allotted for optional papers is higher as compared to the papers in general studies.
- ' (iv) Le;ser weightage has been given to i iterview test and, as already mer tioned by me, candidates can take the interview in an Indian language it they so desire.
- (v) Ad litional papers of postgraduate level for IAS/IFS as included in the old scheme examination have been dispensed with in the new -ystem of examination.

I may take this opportunity to assure the Members that the various suggestions that they have made in the past wl ile considering the f srlier reports of he Commis"sHin have been given the i tmost attention and I am

sure the discussion on the report now under consideration will be equally fruitful in generating new ideas for improving personnel administration in Government. I need hardly add that the Government as well as the Commission would welcome suggestions of this House for furtner improving the procedures of recruitment to Civil Services. Thank you.

The question was proposed.

#### Message from the Lok Sabha

## I. The Industries (Development and Regulations) Amendment Bill, 1984.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Before I call upon the next speaker, I will dispose of a formal matter, report by the Secretary-General.

SECRETARY-GENERAL; Sir, I have to report to the House the following message received from the Lok Sabha signed by the Secretary-General of the Lok Sabha:

"In accodance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Industries (Development and Regulation) Amendment Bill, 1984, as passed by Lok Sabha at its sitting held on the 3rd March, 1984."

Sir, I lay the Bill on the Table.

# DISCUSSION RE. THIRTY-SEC<u>OND</u> REPORT OF THE U.P.S.C. FOR THE PERIOD FROM APRIL 1, 1981 TO MARCH 31, 1983

SHRI SYED SHAHABUDDTN (Bihar): Mr. Vice-Chairman, **Sir**, at the outset, I would like to draw the attention of the House to the fact the report pertains to period April 1, 1981 to March 31, 1982. It was laid on the Table of the House on 2nd March, 1983, i.e. a year later, and it is being taken into consideratioi . today on the first anniversary of its

#### [Shri Syed Shahabuddin]

being tabled in the Rajva Sabha, ie. on 3rd March, 1984. That is to say, we are discussing a report which is two years out-of-date. The hon. Minister has offered no explanation at all how this has come about. Perhaps, the U.P.S.C, itself took its time to submit the report. But they did it within the first year of the completion of the period under review because it was brought before th; House within a year when it became due. Then why did the Government take one whole year to table it and why did the Minister take another whole year to bring it up for discus • sion? It simply passes my imagination. I can only conclude that whatever might be the affirmations made by the hon. Minister in the opening statement, the Government simply does not care. May be they do not care for the prestige of this House, may be they do not care at all for the morale of the Civil Services, may be they have no concern at all for the status of the Public Service Commission. I leave it to the hon. Minister to enlighten us about his motives or what is the extent of the concern of the Government that is ruling our country today unfortunately about the moral of the Civil Services, about the status of education in our country, about the pattern of administration in our ountry, which are all matter of importance.

SHRI P. VENKATASUBBAIAH: May I interrupt the hon. Member? The date of receipt of typed copy Irom the U.P.S.C. was 23-6-1982 Date of receipt of the printed English copy-31-1-1983; Hindi copy 9-2-1983. Date on which it was laid on the Table was 2-3-1983. Date of issue of notice to Rajya Sabha was 5-8-1983. So, there is no delay on the part of the Government. The mor^-n: we received from the UPSC, we have taken steps to place it on the Table of the House. So, the h 'Jo. Member may appreciate the speei with which the Government has pi'.':ed it on the the Table of the Hou?,?.

SHI SYED SHAHABUDDIN: Mr. Vice-Chairman, Sir, I am sorry, the hon. Minister's exp'anation dees not hold water. But I 'shall not cross swords with h[m on this point. The very fact that a Report as important as this, one of the most important Reports that come annually before the House and which is n constituional obligation, is be.ng debated two years out of date sneaks to- itself. Surely, the Government car manege prim more expenditiously. That is a reflection on the efficiency of ths Government,

Mr. Vice-Chairman, Sir as I look at Appendix III of the Report, I find that the workload -A ttw Commission has been increasing. The strength of Commission remaining more or less the same. This has led to a natural conclusion that at the end of each successive year, the biicklog is bigger. I give only one instance. One block of work which takes up a lot of time of the Commission is recruitment through interviews. On 1-4-1980. there were 349 cases pending relating to 1403 posts. A cei't&in number of casej were referred to them during the year under review. A certain number of cases were disposed of durig the year ■under review. At the end of the year, that is, on 1st April, 1982, the figure of 349 has jumped to 554 and 1403 has jumped to 2132. I would like the hon. Minister to kindly pay some attention to this phenomenon. I do not know whether the Commission has suddenly-become more inefficient. But I can see that their workload has been increasing and something needs to be done about it.

I have myself made certain suggestions on the floor of the House about how to reduc© the workload of the Commission specially after the establishment of the staff Selection Commission. I do not see why -the Assistants' Grade examination and the. Stenographers' examination continue to be—if they are—

ii\*ld by the Union Public Service Commissioi. I have pleaded here that they should be concerned only with the! enior appointments. The staff appoi itments have wisely been transferred to another Commission, established for purpose. I do not see way these Assistants' Grstcfe and Stenographers' examinations continue to b( handled by the UPSC.

The other block of work relates to the appointments under various Union Territory Administrations, Union Territory apo numents are on par with the State appointments. The Constitution does permit the appointment of more Publi: Service Commissions. And I have referred to tlus and pleaded here in this House that a separate Commission on the pattern of the State Public Service Commissions, enjoying the same status, same qualifications for membership, should be appointed to deal with all Services and appointments that fall under the Union Territories. That will consi< er ably reduce the burden and take iway junior appointments that are 1 )day being handled by a high-level Commission like the UPSC. For example I And that the gardeners of the De'hi Municipal Corporation are being appointed through the Union Public Service Commission. I do not find any justification at all for that.

Another thing I would suggest is that there is a lot of discontent today, and I wo fid like the hon. Minister to note tl at about the senior level appointments in the public sector undertakings. I know tliat there is a Board in the Ministry of after Finance which looks appointments of Directors. I am not talking about Directors it all. I am talking about what can i>e called the Group A posts in the public sector undertakings. comparable to, what had been called before, th 3 Class-I posts in the Government ef India. A time lias come when these will no longer be many deputation 5, lateral transfers. Each public sector undertaking or group of unaertaki igs is creating .it-, own cadre.

8 P.M The time has come, therefor tc. regulate these appointments recruitment to these posts and, there fore, my humble suggestion is thi there should be a combined Publi Service Commission for recruitment i the public sector undertakings belo\ the level of Directors at the Grou; 'A' level. If these three steps ar taken surely the load of the Com mission will come down and the shall be able to pay much greate attention, much more detailed atter tion, to their basic duties and functions.

Now, Sir, I find that as far a<sub>s</sub> thei other functions are concerned, th Departmental Promotion Committe\* are supposed to meet annually wit respect to a prescribed date on specified date. Seniorities on thi date matter. If you dj not hold tr meetings of the DPC on that part: cular date, then the rights of varioi people are violated. The only way i which this injustice can be prevente is by seeing to it that the DPCs me at least once a year, close to the pre; cribed date and regularly every yea It should not be that they meet or year and do not meet another yea Then the backlog starts mounting ar the zone of selection gces on changir its complexion which means that il justice can be done. New, I find th. in many cases DPCs are not held: time. This is a complaint which, I a sure, has reached the attention of tl hon. Minister, and I would like request him to see to it that instru tions for monity.ing and drawing tl attention of his colleagues in tl various Ministries, and departments the Government of India are issui and it is ensured that the meetini of the DPC<sub>S</sub> ar<sub>e</sub> held in time and r gularly.

Secondly, Sir, I find that on pa 15 of the Report the Commission h charged the Government for improp assessment of vacancies. Now, makes a very interesting readh Where the initial assessment was 1 the final appointments were 215-t

[Shri Syed Shahabuddin]

ies. In another instance the initial sessment was 14 and the final ap-intmenUi were 145—again ten times.

another instance the initial assess-2nt wa\* 51 and the corresponding  $ur_e$  was 369—more than seven nes. In another instance it was ree times. Where tha ratio is more  $a_n$  one, say 1.5 or even 2, I am not ithered. That much of inaccuracy implicit in the system. But an in-curacy of the order of ten times and ven times and five times or three nes is simply not understandable.

shows mala *fide*. Mr. Vice-Chair-an, and I would request the hon inister to go into this question of *ala fides*, whether or not a deliberate 'ort is being made either to bring in iople from the backdoor so that the tcancies are expanded in order to commodate certain people or, per-ips, initially they are under-assess-

in order to keep out certain people, pecially if they relate to promotion icancies. Therefore, this matter eds to be looked into. If in any partment this initial assessment goes rong by more than IOO per cent—grant it the leeway of IOO per cent,

it is one, let it be 2, but not more an two—they should be warned out it.

Sir, the Commission has also said at ge 198 about the delays in appointments and they have given a long list, ter the selection has been made by e Commission. It is fantastic. There e 11 instances quoted there in which e Government did not make the re-uitment even one .year after it was mmunicated by the Commission. ie machinery is slow. I know, but at it can be so slow. I cannot under-ind. Therefore, Mr. Minister, you ve to look into this question, why it that a selection made by the immission charged with this consti-tional duty, which you are honour und and Constitution bound to reset, from which you simply cannot n away, takes ?o much time to be lplemented. (Time Bell rings). Sir. will take three or four minutes t.te.

and Regulation Amdt. 8 Bill, 1984

Sir, again I find that on page 280 a long list of temporary apointments made in the exigencies of public interest is given. Appointments are made to temporary ports, which should normally be referred to the Commission by the Government itself, in anticipation of proper recruitment by the Commission. Now, surely, it is the duty of the Government, having made the recruitment, the very next day to refer it to the Commission. Now here there are instances where not one year, Mr. Vice-Chairman, but 4 years, and in one instance 7 years, have elapsed before the temporary appointment mad by the Government—which the Government was not competent to do-was communicated to the Commission. And mind yeu, no Janata Government argument will lie here; the appointment was made in 1974 when the Contj.-ess Government was in power, and the communication to the Commission was also made when this particular Government took over. So, I would request the hon. Minister to look into it and issue necessary directions. Yes, public exigencies do require that certain appointments be made urgently; but then when you recognise the authority of the Commission, you must immediately communicate what you have done, to the Commission, either for fresh recruitment or for ex post facto approval.

Coming to civil services examination, I personally very much welcome the lowering of the age. I also wrote to. the hon. Minister ebout it, because I believe, the very concept of permanent civil service requires that you catch people young and mould them and give them the correct approach. The approach that we should have today in our country is the approach of a welfare State, the "approach of a socialist society, and I do hope that with the training tliat you give them, you make them imbibe this approach, the ethos of a socialist State, a welfare State, when they are young. Therefore, I welcome it.

But 1 must say that the country feels as a whole that the quality of recruitment is going down. I do not hold the Commission responsible for

it; but certainly tie data provided by the Commission sh raid open our eyes to the fact that c jality of education in our country ia going down. Disorientation in our education system is evident by the facts of which the Commission inforr. s u<sub>s</sub> that they are not able to find qualified people for a whole lot of technical posts and general posts. Ii is something the hon. Minister should c immunicate to the Education Minister and to other authorities and see, that thi<sub>3</sub> aspect of our education i<sub>s</sub> -lept in view.

I find that Ind an languages have bee<sub>n</sub> provided mor<sub>e</sub> status and now are recognised not only as sub they jects but as medium of examination as well as of interviews. I personally feel that when y ni accept English or Hindi as the link language and when each State virtu; Hy accepts .a regio nal ltnguage, I fi el a little concerned with this special) lation in a particular language. If an ,fncer specialising in a particular lanj jage is finally allot ted to a State, where that language is of no use whal use is he? It would mean the end of the all-India charac ter of the service, in due course, if not today. Eithe- you will have to break up the service into so many linigujfstic -er vices-Hindi-walas would do better in Hindi area and Tamil-walas in Tamil area—o<sub>r</sub> you have the foresi ,'ht to consider the logical conclu ion before you specialisa-. tion.1 allow thi<sub>9</sub> i?rt of an adtminisHrator does require a After> alt certain felicity of expression, a cert in capability of presenting his point of view, that is why, a generalist wa so important a skill in the matter of expressing his views, of logically arg jing a case, ability to sum up' a situ; tion, to make recommendations, to convey and communicate to the people and to the higher-ups. These wee the skills required. But these are row to be exercised in our service through specified languages. You ca mot have these skills when your offl 'ers are not nroficient in the languag 1 administration-Central or Stae where they serve.

I finally come to the question of success ratio in Civil Services Examinations. interesting data have been given. I will not go into the details. The success ratio of various universities have been related to the number of candidates from a university and the number of candidates who became successful. This, to my mind is likely to mislead the public because the number of candidates appearing from a particular university should also be related to the number of students enrolled in that university. There are universities in our country which have 200,000 students and there are also universities in our country which have got 8,000 or 5,000 students. I find that the r^tio varies from 1:2 to something like 1:44. This wide variation shows the wide variation in the quality of education that we provide to our children. This shows the elitist culture which the Government of India has slowly imported into our country. Some universities are centres of excellence and about other universities, they just do not bother. Now, this against the very objective of the Government to equalise opportunity. Unless you equalise the opportunities for education, for good education, there will be no equal opportunities for people coming different regions or classes.

There is one more fact here. I find that ten universities out of 120 to 130 universities in the country, alone make for more than 50 per cent of the candidates who appear at the final examination of the civil services. Out of 8.000. 4,000 add come from only ten universities. Surely, this matter is to be probed, why this is so, because, this will mean, a certain regional bias being injected. This will eventually lead to . . . •

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): This is more of a concern to the Education Ministry.

SHRI SYED SHAHABUDDIN: This comes from this report. I am using the data from this report. That is why. I said that this report is very important because this gives us

[Shri Syed Shahabuddin] insight into the way our educational system and \*ne administrative system is operating.

My final point. Our society is a segmented and plural society. You have talked about merit. We all want meritorious administrators. But we must also recognise now that merit sometimes is merely a manoeuvre by the *status* quo forces, by the people in power, to maintain themselves in power. What they decide as good is meritorious. What does not fit into their cultural othes is not 'meritorious. But quite apart from this argument, you have mentioned about the entry of Scheduled Castes and the Scheduled Tribes under reservation.

You know that the Mandal Commission recently appointed by the Government pleaded that the other Backward Classes who form 52 per cent of the population iP this country should have adequate representation in the services, on grounds of social justice. I am afraid this has not been accepted so far by Ihe Government or ai least this is still under consideration, I think, for a long enough time. Therefore, I would suggest that where this question of social justice is concerned, if you want administration to be responsive and responsible to the urges of the various segments of the society, you ought to do something positive about the Mandal Commission Report.

In this connection, I would like to draw the attention of the hon. Minister to the Prime Minister's directive about raising the under-representation of minorities in the services. Now, she said that coaching facilities should be provided for minorities. I would like to know from the hon. Minister whether any step has been taken so far. I am surprised, Mr. Vice-Chairman, that on the one hand, the Government says that they are anxious to remove this under-representation of various segments of the population. On the other, day in and day out, in this House and outside the House, the Government simply refuses to provide

th<sub>e</sub> data about the level of representation. If you do not know the level of representation, how are you going to find out whether the representation is going up er coming down, whether what you are doing i<sub>s</sub> effective or not effective?

In this context I would like to place befor<sub>e</sub> the hen. Minister a grievance I have with the Public Service Commission. In Iine with the directive of the Prime Minister, we organised a coaching facility privately for these students coming from the minorities, who had cleared the Preliminary Examination. This was done under the auspices of very prominent people— I do not want to name them in the House'—with their blessings and support. I wrote to the Public Service Commission requesting them 'You have published the results: you have placed them on the notice board; kindly give me the names and addresses of these candidates from the minority community who have taken the Preliminary Examination and who are going to appear m the main Examination so that we can approach them and tell them that this is the facility available which they can avail The Union Public Service Commission, for reasons of its own, refused and my appeal to the hon. Home Minister also went unheedeJ!

Thank you, Sir.

PROF. B. RAMACHANDRA RAO (Andhra Pradesh): Mr. Vice-Chairman, Sir, I would like to make a few observations on the Thirty-second Report of the UPSC which i<sub>s</sub> before us. As on<sub>e</sub> of the premier autonomous organisations set up under article 315 of the Constitution, UPSC, has been maintaining high standards of integrity and secrecy in the conduct of examinations and selection to th<sub>e</sub> various categories of staff needed in om country in the various government organisations.

From th<sub>e</sub> detailed account of the work done by the Commission—particularly I refer to appendix III—it appears that the number of centres have

been reduce 1 from 469 to 406. I was very happy to hear the Minister stating that more centres have been opened at pla 'e<sup>5</sup>- like Vishakhapatnam and at other laces but I find that the figure shows hat ther<sub>e</sub> is a reduction in the numbe • of centres from 469 to 406. I would like him to enlighten Us on this point, I do not know the reasons for this. As our country is vast I expect that the number of centres should continuously grow in number so that people from remot<sub>e</sub> parts could take a chance of appearing in these examinations.

I would al.o lika to mention here that the nun ber of posts where recruitment i<sub>s</sub> pending has almost increased by 50 per cent. I hop<sub>e</sub> that the hon. Minister will examine the reasons for this and take remedial action. I understand that the UPSC has recommended some increase in th<sub>e</sub> strength cf the Commission by two or three jersons. Il' it is so, what aclion was t ken on this? Perhaps the addition of more members may help to clear the backlog.

I would like to commend the UPSC fo:the initiative taken in organising a regional conference of Public Service Commissions of Western zone which was attended by chairman of the PSC<sub>S</sub> cf Rajasthan, Madhya Pradesh, Guiara and Maharashtra. I would also like to commend the UPSC en the issue < f News-letter which first came in July 1981, followoed by the second issue in January, 1982. I hope that these newsletters will become more frequent, accessible and available to all thi concerned educationists, universities, apart from the Service Commissions. in due course they should be made mor< popular, I would like to commend thi special workshops organised by the UPSC for the subjects of General English, Indian History and Political Science, but I would like the UPSC to extend them to other subjects wheie such kind of training, guidance and writing of items is necessary because n osl of our examiners are ii it familiar with this.

One oi the commendable steps taken by the Government is the revised procedure of DPC in the case of officers against whom disciplinary cases are pending. I know there  $ar_e$  many officers who are suffering a lot of hardship and I commend this revised procedure which help?, in removing the hurdle to som{. extent, if not completely.

About ad hee appointments and delays in UPSC 1 nave mentioned this last year and I do not know whether the UPSC or the hon. Minister has taken care to see that these ad hoc appointment.-; and delayr, in DPC are mini-iised. Very often DPCs are not held in the y\*ar concerned. Also the character ro'Js of certain people are not placed before the DPC, particularly if they are abroad, and such candidates do not receive fair deal from. 'the EPIC. Earber, if I remember aright, UPSC had asked that in case the LPC could not meet in one year ano' met once ia two years, separate recommendations should be made for two years. Has this recommendation been implemented? I would like to know. The last hut one point I would like to mention here is that direct recruitment of scientists and technologists at a higher level is exempted from consultation under Art. 320 of the Constitution, based on a Cabinet Resolution as early as 1964-65. Under this exemptions have been granted to the following Departments d) Department of Space, Space Commission (ii) Department of Electronics and Electronics Commission. I hope the Department of Atomic Energy is also included in this. But I would like tc know whether such a kind of facili\*? will be extended to other scientific departments like the Department of Environment, Department of Ocean Science and so on. I wonder whether such a kind of exemption should be granted at all for administrative posts. While I can understand such an exemption for scientists and technologists, I cannot understand why such an exemption is neeessary for adrtvnistrstive posts.

### [Shri B. Ramachandran Rao]

I welcome the change in the combined, medical services examination which has now been effected which takes into account p.nd gives more weightage to theory examination. It is now 400 versus 200 for the oral examination. I welcome this change because it removes the subjective element to a large extent.

I am very happy to hear from the Minister that ther? ha3 been an increase in the number of competent personnel from the Scheduled Castes and Scheduled Tribes and that all posts have been filled more or less. I only hope and wifih to suggest that such reservations are also faithfully implemented in the case of certain autonomous organisations which are funded hundred per cent by the Government—like the University Grants Commission and r.uch ether bodies.

While commending the expansion in the number of coaching centres, may I make a suggestion that where there are vacancie, available in these centres for the Scheduled Castes and Scheduled Tribe<sub>s</sub> person<sub>s</sub> from the minorities and other weaker sections I:e selected.

I am tempted to make a reference to Shri Shahabuddm's comment why only ten universities account for 50 per cent of the candidates selected for Tndian Administrative Service. In the nature cf things, as you are well aware of the educational set-up in the country, if I were to pick up the topmost universities in our country, I could at best pick up a dozen out of 110 universities. So it is natural to expect such lopsided dis-tribtiiiun, if I may ssy so, out this can only be conected by the Education Ministry taking suitable steps. Thank you very much.

SHRI ARABINDA GHOSH (West Bengal): Mr. Vice-Chairman, Sir, I would like to rnpntion some of the saliont points of this Report of the CJ.P.S.C. This Commission is doing a ftty commendable Job. It is very difficult to maintain a liaison with the employment needs for rendering

Bill, 1984 better service and for efficient administration of the country, on which depends entirely the concept of good service to the people. Nowadays there is a serious complaint from a section of the people against administrative ccrr' i tion, against the anti-people role of the administration. There are so many complaints in this regard. The Government wiH hav© to specially IOCK into and examine the Report of this Commission. I am r.ot going into details whether Government is proper'y assisting this Commission or not. This Commission, while selecting candidates with sound confidence, courage character, willingness to continue to learn should also take into consideration that the elements that appear for the examinations are of such a standard that they respond to the new thinking with national feeling. Such recruitment should be the criterion for better administration. If only the ability to speak in English or Hindi without any approach for the working people is the criterion, some bureaucrats can be manufactured by this Commission and if Government do not extend adequate cooperation to this Commission. So, the criteria should he fixed and, specially, steps should be taken to streng-gthen this Commission ap it is selecting people of a set standard on whose efficiency and services depends the implementation of our of our programmes. The success development programme is totally connected the efficiency and integrity of this group of people which in my opinion, not up to the mark.

Even after 35 years of Independence the bureaucracv is not to the entire • satisfaction of the toiling masses of the country, specially the rural peasantry who have close links with the rural administration. Wherever you see, they have got ample complaints about the Union Administration.

Moreover, we find that our educational standards are deteriorating to some extent. I do not know who are framing the syllabi and whether **the** Government advises them or not. i There is some defect in it: written

examinations, objective tests, general studies—all t\es<j aspects—are not up to the mark.

There are nany tutorial homes. I am quoting from the 31st Report which says that in Delhi innumerable tutorial homes are there and these tutorial home; earn large amounts of n; one, from students who appear in these competitive examinations for the administrative services, etc. I give some figures from the 31st Report of this t Commission:—

	Students Appeared	Qualified
Delhi	807	134
Rajasthan	559	45
Punjab	305	56
Allahabad	335	27

We find that specially in the northern region, university students are getting the maximui | scope to appear in these examination\*' Students of backward States—undeveloped States—are not getting so rr uch chance to appear in these compe itive examinations. So, the Government should think more in terms of betterment of the Commission by having a living contact or liaison with the Commission. Otherwise we cannot produce a good Administration for the people.

Moreover, I can point out some of the shortcomings of the Report. It is found that here are many vacancies. Actually, ve :ancies are not being filled up because, from the different Ministries report 5 are not going to the Commission in time and so, 50 to 60 per cent of the vacancies are not filled now. Talented youth are not being attra-ted by these services. Talented youth ore attracted to services in the privata enterprise because of lucrative pay scales and other perks which are availably there. These private enterprises are mostly earning nundred pf r cent profit in that business. But the Government, as a model employer, is rot extending these administrative services in order to attract talented people in the country.

There <sup>ai</sup> i <sup>so</sup> many ad hoc appointments whi :h are made. Some posts,

very important posts, ate lying vacant and some ad hoc appointments are made, and after scme years, the Government communicates to the Commission for absorption of those people working against ad hoc posts. Whether that candidate is suitable for that post or not, there is no way to examine it. Thus, ad hoc and irregular appointments are going on. including extension of service after retirement, depriving the youth of the country the opportunity in "these services. Confirmations, transfers, from one service to another service promotions etc. are all delayed due to non-submission "of report by the Government, by various Ministries. In the year 1980, there was Assistant Grade Examination and candidates from Kerala and West Bengal did not receive their appointment letters on the plea that police verification reports were not received as some of them were reported to be Marxists. This is the discrimination going on in the administrative services. But the Commission cannot be held responsible for it because it has nothing to do with these things. I am only pointing out the discrimination in service.

Lastly, I request the hon. Minister to bring about improvement in the system and ways to strengthen the Commission, to devise ways and mean<sub>s</sub> should be found out to attract the best talent available in the country. Thank you.

श्री नरेन्द्र सिंह (ऊत्तर प्रदेश): मान्यवर मैं बहुत संक्षेप में थोड़ी बात कहूंगा। यूनियन पिन्तिक सर्विस कमीशन की रिपोर्ट जो पहली अप्रैंल, 1981 से 31 मार्च, 1982 को सदन में पेश की गयी थी वह बड़ी महत्वपूर्ण है। यूनियन पिन्तिक सर्विस कमीशन के जिम्मे बड़ी जिम्मेदारी का काम है—आल इंडिया सर्विसेज के लिए सेलेक्शन करना। मान्यवर, बड़ी खुणी को बात है कि यूनियन पिन्तिक सर्विस कमीशन की निष्पक्षता के बारे में अभी तक कही से कोई शिकायत नहीं

[श्रो नरेन्द्र सिंह] मिली। लोगों को उस पर पूरा विश्वास है। दो तीन बातें हैं जिन की ग्रोर में गृह मंत्रो जो ग्रीर सरकार का ध्यान दिलाना चाहंगा।

यह कि जो लोग गांव से झाते हैं वहां जो पढ़ाई है उसमें श्रीर शहरों में जो पढ़ाई की व्यवस्था है उस में बहुत फर्क है। शहरों में सेकेन्डरी स्कल्स और पब्तिक सक्लस हैं, बहुत अच्छे स्कूल हैं उनकी पढ़ाई और गांवों की पढ़ाई में बहुत फर्क होता है पब्लिक स्कूल्स में अच्छे बड़े घरों के बच्चे ग्रमोरों ग्रीर ग्रफसरों के बच्चे पढ़ते हैं भीर इस वजह से उनको कंपीट करने में आसानी होती है श्रीर गांवों से श्राने वाले जो लड़के हैं वे गरीब घरों से आते हैं उनकी शिक्षा भी अच्छी नहीं होती इस लिये वे पीछे रह जाते हैं। तो मेरा सुझाव है श्रीर मेरी मांग है कि गरीब घरों से जो लडके आते हैं. जो दूर दराज के गांबों से झाते हैं उनके लिये कोचिंग की व्यवस्था होनी चाहिए जिस से वे कंपिटीशन में बैठ कर दूसरों के साथ कंपोट कर सकें।

दूसरे जो शिक्षा है उस का वास्ता वैसे तो शिक्षा मंत्रालय से अधिक है, लेकिन यदि वह एक समान हो तो सभी को बराबर का मौका मिल सकता है। लेकिन मान्यवर, एक तो बहुत अच्छे स्कूल में पढ़ता है और वेल फॉनिण्ड स्कूल में पढ़ता है और दूसरे लड़के के स्कूल में टाट पट्टी होती है। तो दोनों बच्चों को समान शिक्षा और समान अवसर मिलता हो ऐसा भी नहीं है।

जो हमारा पब्लिक सर्विस कमी भान है उसके जिरमें बड़ी-बड़ी आल इंडिया सर्विसेज में लोगों का चुनाव किया जाता है, लेकिन देश में कुछ परिवार ऐसे हो गये हैं कि जिन की मोनापोली हो गयी है। कही न कही से रिश्तेदार और नातेदार निकल पाते हैं। उनके परिवार का एक श्रादमी श्राई० ए० एस० हो गया—श्रीर इसमें मुझे कोई गुरेज नहीं है कि वह क्यों हो गया लेकिन उसके चलते पूरे देश के नवयुवकों ह को जो समान श्रवसर मिलना चाहिए वह नहीं मिल पाता है। तो इस लिये कोचिंग की व्यवस्था होने की बहुत जरूरत है।

इसके ग्रंलावा जो शेंडयहा कास्ट ग्रांर मोड्यूल्ड ट्राइब्स के लोग हैं, जो बैकवर्ड क्लासेज के लोग हैं, जो अपनी गरीबी की बजह से शिक्षा नहीं प्राप्त कर पाते, उन को ऐसा बाताबरण नहीं मिल पाता कि वे कंपीट कर सकें, उन के लिये कुछ विशेष सुविधा दिये जाने की जरूरत है ग्रीर उन का जो रिजर्वेशन है उसका कोटा भी पूरा नहीं है। इसके लिये मैं गृह मंत्री जो से निवेदन करूंगा कि उनका कोटा पूरा होना चाहिए। हमारे शहाबद्दीन साहब यहां माइनारिटीण की बात कह रहे थे। माइनारिटीज के बारे में जैसी कि सरकार की नीति है और जैसा हमारी प्रभान मंत्री जी ने कहा भी है, उस पर अमल होना चाहिए।

एक दो बात में ग्रीर कहना चाहुंगा। जो पिछड़े वर्ग के लोग हैं जिनकी तादाद देश में 53 परसेंट है और अगर उन में महिलाओं को भी जोड़ दिया जाये तो उनकी तादाद बहुत ज्यादा हो जायगी। हमारा उत्तर प्रदेश इतना बड़ा प्रदेश है, वह 12 करोड़ की पापुलेशन का प्रदेश है और उस में पिछड़े वर्ग के बाई ए एस अफसर केवल 5 था 6 हैं, ज्यादा नहीं। तो पिछड़े दर्ग के लोगों के बारे में मंडल कर्माभन की रिपोर्ट विचाराधीन है। उम्मोद है कि उस का कुछ ग्रच्छा नतीजा निक्लेगा क्योंकि सरकार का दिष्टकोण और प्रधान मंत्री जी का दृष्टिकोण इस वारे में अच्छा है, तो इन पिछड़े वर्ग के लोगों को ज्यादा इदसर मिले और कम से सम उन के लिये भी कोचिंग की अच्छी व्यवस्था होनी चाहिए।

इसके अलावा एडहाक अप्वाइंटमेंट बहुत ज्यादा होने लगे हैं। इनके स्थानपर सेलेक्शन होना चाहिए। ऐसा लगता है कि वर्क लोड बहुत ज्यादा है पब्लिक सर्विस कमीशन के पास। पब्लिक सर्विस कमीशन में काम ज्यादा होने की वजह से ऐड-हाक अपाइंटमेंट्स होती हैं। अगर जरूरत हो तो सदस्यों की संख्या में वृद्धि की जानी चाहिए। जो ऐड-हाक अपाइंटमेंट्स हो रहे हैं वह बन्द होने चाहिए क्योंकि उनमें पक्षपात की गुंजायश ज्यादा रहती है।

श्रीमन्, जैसा कि मैं कह रहा था, पिछड़े वर्गों की श्राबादी 53 परसेंट है, लेकिन पब्लिक सर्वित कमीशन में पिछड़े वर्ग का कोई भी मैंस्वर नहीं है। मैं गृह मंत्री जी से मांग करूंगा कि पिछड़े वर्गों में भी काबिल लोग हैं, उनमें से जो बैंकेन्सी हो, किसी को सदस्य मनोनीत करें। माइनारिटीज का भी रिप्रेजन्टेशन वहां होना चाहिए।

श्री पो० वॅकटस्टबंगा : है, है।

श्रो नरन्त्र सिंहं लेकिन बेकबर्ड क्लास का कोई नहीं है। तो बैकबर्ड क्लासेज का कोई न कोई बेम्बर उसमें नियुक्त होना चाहिए।

श्रीमन्, श्रापने बुंझे बोलने का श्रवसर दिया, इसके लिए में श्रापको घन्यवाद देता हुं।

श्री रामेश्वर सिंह (उत्तर प्रदेश) : भैकवर्ड क्लास को कभी रिप्रजन्टेशन नहीं मिलेगा।

उपसभाष्यक (की दिनेंश गोस्वाजी) : रामेश्वर सिंह जी, श्रीप बोलने वाले हैं इस पर । श्री जसवन्त सिंह । SHRI JASWANT SINGH (Rajasthan): Mr. Vice-Chairman, Sir, how much time do I have?

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): I wiH ,giv $_{e}$  you te $_{n}$  minutes. WiH that do?

SHRI JASWANT SINGH: Yes, more than adequate. I would like to make a few comments on this Report. We are assembled here to put across our views about criteria, qualifications and examinations. It does make me feel somewhat strange that there is no criterion, qualification or examination for those of us who inhabit the precincts of these august Houses, that we should be entitled to comment on criteria, qualifications and methods of recruitment. Be that as it may, as this is the system that obtains, within that system I would like to make my comments.

My first comment is on the question of making good the shortfall of qualified candidates on the results of the Defence Services Examinations. Sir, the Defence Services Examinations aire important examinations because they are the means through which we recruit young men for commission in the three Services. I regret to read out a particular sentence from the Report itself which will say more than I can possibly say.

"In their previous reports, the Commission referred to the shortfall of the finally qualified candidates on the results of the Defence Services Examination and the steps taken by the Government to make good the shortfalls. The problem continued to manifest itself during this year also."

Then it says a few other things and proceeds to say:

"As the Government apprehended that some of the finally qualified candidates might not be available on medical grounds or for not fulfilling the conditions regarding educational qualifications, etc..."

[Shri Jaswant Singh] Let me read this again;

'... might not be available on medical grounds or for not fulfilling the condition^ regarding educational qualifications, etc., they proposed that the deficiency in the aforesaid course may be made good by admitting to the course the left-over candidates of the previous course who could not be admitted in that course on educational ground." That is, precisely because they had educational deficiencies. Now thia is a very serious matter. I have had occasion to bring this to the notice of the House. It raises two or three important question's: firstly, that there are deficiencies in recruitment to the Defence Services, secondly, that to make good those deficiencies, the Union Public Service Commission upon advice by, and in consultation with, the Government has taken short-cuts by admitting, for recruitment to the office<sub>r</sub> cadre, for commissioning, those who had earlier not qualified on educational grounds. 'Sir, why is there a deficiency? Why do qualified young men not come forward in right numbers for the Defence Services? This is a matter which requires the most urgent consideration and examination by the Government. This has been repeated in the last three UPSC reports. I had brought this matter \*o the notice of the Government. It is because the terms and conditions of service that the country is today making available to Defence Services officers aire not attractive enough, arc suitable enough, to attract the right sort of talent, the right sort of people. That in itself is a very big subject which would perhaps be going outside the immediate context of the debate that we are occupied with. But I would enjoin upon the Government to treat this matter very seriously and to take remedial measures very urgently. The second thing which is a compromise, is that those that a re not earlier qualified on educational grounds are used to make good the deficiencies. You therefore, admit them. That is a very serious short-cut. These are not measures that the Government should

take on an ad hoc basis. If you take such shortcuta, if you accept this ad-hoc measure, to fill up the deficiencies in the Defence Services recruitment, you are, in fact, accepting a compromise about the material which will go to contributing to the security of the country. I need not elaborate this | point any further. So I go on to the next point. However, just as an aside, although I have said I need not elaborate, there are some additional instances which I would live to cite, for example, "...certain candidates who had not been found fit for per- manent commission and because there was a shortfall in the short services, commission of the Defence Services...' the Government no«r considers taking in those who had not been found fit for a permanent commission, to fill the vacancies in the short service commission. This again is an ad hoc measure which should not be done because whether it is a permanent commission or a short service commission, once commissioned, they all fulfil the same duties, they fulfil the same obligations. If the coun- "try were to go to war, the would have to perform the same duties. So this short-cut will not do.

The next point I would like to make is about Civil Services examinations. I do not want to take up cudgels with by esteemed friend, Shri Syed Shaha-buddin, or others who have spoken about reservation. I think the philosophy of reservation, whether it is for a minority or it is .for Scheduled Castes and Scheduled Tribes, is \*. sound and just philosophy; whether it' has been implemented in the right manner, to the right extent, and in the right direction, is a matter open ^ to inquiry, open to debate. I think whatever the deficiencies that exist as far as minority recruitment, as far as backward classes and community recruitment, is concerned, we ought definitely to make those good. But t would like to illustrate the point of the dangers in this by giving you the examnle of the State of Manipur. In the State of Manipur because of the population disparity, those that live in the valley of Manipur

constitute a n.uch higher percentage of the population of Manipur than those that live in the hills of Manipur who constitute a much smaller percentage ct the total population. Yet, however, because of the application of reservation, because of the application of the law of reservation. those that inhabit the hills of Manipur, get categorised as Scheduled Tribes. Reservation in their respect has resulted in such a situation in the State of Manipur today that a terrible imbalance has been created in their State Services. The much larger population that live in the valley are unable to find ji bs. This is one of the factors which has caused the current problem for Ihe State of Manipur. Therefore, whereas I am all for social justice, I am all for helping the backward, I am all for assisting the minorities, do apply these in the spirit of ihe law, in a manner in which they are meant to be applied, and wherever there are anomalies of the kind that Manipur is tod ty reflecting, for heaven's sake, do something about it.

Then, Sir, on the question of Central Services Examinations, I have one or two recummendstions to make io the Government though I know that the Government will not do anything about them. The Minister of State for Home Affairs i<sub>s</sub> eminently a fine gentleman and he is courtesy l>ersonified. He will certainly say that he will take note of these things. But nothing w41 come out of it, of that I am sure However, I consider it my duty ant my function to bring to your notice hat in the recruitment to the Central Services, to my mind, there is unnecessarily a greater importance given to the written part of the examination and even in the written part also there are anomalies. I cannot recollect off-hand +he nercen-age between written and the interview parts. But in the written part, for instance, a candidate, who may be a tudent of mathematics, will have an in-built advantage as against a.candidate who will perhaps be a student ot history. A candidate who has had rai hematics at the university level i f education will rank higher in the narks obtained, will acquire higher percentage of mark\* than a candidate who is a student of say, history. Even though I am informed that there is a certain amount of levelling up, certain amount of balancing, I think much deeper thought has to be given to this particular aspect by the Union Public Service Commission.

The other aspect is about the interview part of the examination. The submission that T want to make first is about psychological tests. In the present climate a deterioration that I see, deterioration of deterioration values. of norms, deterioration in the social fabric of the country, there is an added relevance to the question of psychological tests. Through media of Central the Service<sub>a</sub> Examinations we recruit people for the police service, we recruit officers and we have the IPS cadre. The function of the police is to police. But it has also a protective function to perform. It acts as the guardian of society. I do think that a sense of law and order has to be integral to society and it ig something which is born out of social evolution. It is not something that can be imposed from outside. However, all societies adopt means like the police force-Now, we have witnessed, for the last two years or so, what is happening in the country. We have repeated'v made points about violence, about violence, of individual against another individual, and we have also repeatedly made points ajbout the violence which is perpetrated by the State against th© individual. I personally feel that in a large number of cases today we are a witness to police violence, commu: nal violence, police mishandling of the situation. This, I think, is due in part to tbe psychological deficiencies in the personnel that you have recruited for the police services. Now I think some of my friends amd col'eagues would have seen a bioscope, a cinema called...

SHRI P VENKATASUBBAIAH: "Ardh Satya".

SHRI JASWANT STNGH;...
"Ardh Satya" which is currently very popular and which depicts, perhaps

[Shri Jaswant Singh] quite tellingly the impact on the psychology of an otherwise well-meaning and honourable police officer in the execution of his duties. recruit personnel for the Whe<sub>n</sub> you defence services, you put them through psychological tests. It is perhaps the only service recruitment for which there is a prior psychological tests. You want to establish whether the candidate has the ability to be a defence service officer, whatever service it may be, and you put him through a psychological test. But this matter i<sub>s</sub> of far greater importance when it come<sub>s</sub> to a district, when it come<sub>s</sub> to running a district, running a Collectorate, when it comes to working as a district magistrate, who would have powers of life and death over the individual, who can issues an order to flre and who can issue an order not to fire, who has such judicial powers and functions. These people and the polite, to whom we give arms, have no psychological tests. For these people We do not have any psychological tests and I think it is very necessary that the Union Public Service Commission take, note of this aspect, this important matter, and introduce some kind of a psychological screening for those officials whom you eventually intend to employ either in the no'iee service or in the administrative service or in such roles and for functions where they come directly in touch with the nublic. Sir, I have taken my tea minutes. I will not labour much longer now. I just want to say one concluding sentence.

The hon. Ministers who sit on the Treasury benches perhaps do not have to do it, but some of the Members have to go to Places look the Post office to buy a postage stamp and some of us have to do routine things of our day-to-day existence. The Union PubHc Service Commission is the organisation which arranges the nuts and bolts of the Union Thes\* are nuts anrl bolts, through which the Union

functions T\* +b» Qlltq an,} hot -< are rusty and if they are not tighter-5 un, then the Union Will suffer. The Union Public Service Commission arranges for tha\* whirh goes into the bowels of the Union. Tf the digestive

system of the Union is not functioning properly, then ou<sub>r</sub> stomach<sub>3</sub> will rumble. Sir, one extremely sorry spectacle to which ali of us are witnesses, is the terrible indignity to which Indian is today subjected when he seeks that which the Union must provide him, not as an obligation but as a duty of the Union, whether it is the purchase of a postage stamp or it is to catch a bus or it is to buy a railway ticket; all the functiong of the Union are being performed as if the ana doing a favour to the citizens, as if the citizen is demanding something from the service to which he i<sub>s</sub> not entitled. The citizen does not demand if lie goes to a post office or a bus stand or a railway station. Yet again <I do not want to labour the point again.

Tlie name of the Report i<sub>s</sub> "Union Public Service..." I enjoin upon the Union Public Service Commission and the Government to please emphasize these two middle words, "Public" and "Service". If that i<sub>s</sub> emphasized, a great deal will be done right.

SHRI SYED SHAHABUDDIN: It used to be said about the Indian Civil Service that it is neithe<sub>r</sub> Indian, nor Civil, nor Service. (Interruptions)

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Are you making a comment on the Union Public Service Commission? (Interruptions) Mr. Dhuleshwar Meena.

श्री घूलेश्वर मीणा (राजस्थान): माननीय उपसभाज्यक्ष जी, मैं भ्रापको बहुत-बहुत धन्यवाद देता हूं कि आपने मुझे इस पर बोलने का समय दिया। यू पी० एस० सी की रिपोर्ट बताते समय जैसे कि परिपाटी है, पढ़िलक सर्विस कभीशन के अध्यक्ष जी ने और सदस्यों ने सरकार और यूनीवसिटीज और हुसरी संस्थाओं को जिन्होंने कि इस रिपोर्ट को बनवाने में मदद की, उनको बधाई दी है।

अपसमाध्यक (भी सँगद रहमत कली) पीठासीन हुए

मैं, यू॰ पी॰ एस॰ सी॰ के नेयरमैन, सदस्यों को अपनी धोर से बहुत-बहुत

बधाई भी देना हं ग्रीर धन्यवाद भी देता हं, वे ध्रक्ष्यवाद पात हैं। हालांकि यह काम को नवीं महोदय करेंगे। मैं क्योंकि पब्लिक सीवंत कमीशन का एक ग्रंग रहा हुआ हं इसलिए मेरा भी यह फर्ज हो जाता है। कमाणन किस प्रकार से काम करता है, कितनो ईमानदारी से काम करता है, कितना उसके ऊपर वजन है और इतना वजन होने पर भी बिना किसी ब्रांच ब्राए यु पो० एस० सी० ही नहीं बहिक सभी कड़ीं कहीं को छोड़ कर पिंदलक सर्विस कमीशन के सदस्य, मेरा मतलब कमीशन से हैं, काम कर रहे हैं। श्रीमन, मैं अभी माननीय बन्धश्रों को सुन रहाया। सभी ने इनकी तारीफ की है। में शुरू में जब यु पी । एस । सी । पर बोला था सन् 67 के भ्रास पास तब सबसे पहले मैंने डिमांड की थी कि सरकार हरिजनों, ग्रादिवासियों ग्रीर कमजोर वर्ग के लोगों को यदि ऊंचा उठाना चाहती है तो सरकार को, यु पी एस सी को और उन लोगों को, जैसा कि हमारे नरेन्द्र भाई कह रहे थे, एक अलग कोई व्यवस्था करमी चाहिए। हालांकि उनकी ग्रलग व्यवस्था को में समझ नहीं पाया, वे कुछ बता नहीं पाये।

श्री नरेन्द्र सिंह : कोचिंग की विशेष व्यवस्था।

4 P.M.

श्री घुलेश्वर मीणा : मेरी ग्रपनी राय है कि उन लोगों को सही ढंग से आगे बढ़ाना है तो जो रिटन टेस्ट लिया जाता है उसकी जो कापियां हैं उनको ग्रलग ग्रलग-स्तर पर जांचा जाये क्योंकि जैसा कि ग्रापने बताया कि गांवों से ग्राने वाला लड़का हिन्दी ही नहीं पूरी तरह से बोल पाएगा तो वह ग्रापके इंग्लिश मीडियम से पढ़ने वाले विद्यार्थी का कम्पीटीशन कैसे कर पाएगा और ऐसी हालत में रिटन

टेस्ट की कापियां दोनों विद्याधियों की, जो इंग्लिश स्कूल से निकले हुए हैं ग्रौर जो देहात के स्कल से निकले हुए हैं, जंचेगी तो नेचरलो, अपने आप जो मार्किम होगी वह कम हो जायेगी और इस हालत में गांव से निकला हुआ विद्यार्थी पिछड़ जायेगा। तो मेरा निवेदन है कि अलग-श्रलग होना चाहिए । मैं जिस पो० एस० सी० में रहा, हालांकि मेरो सदस्यों से धौर चेयरमैन साहब से लड़ाई रहतो थी हरदम ग्रीर इसी सिद्धांत पर रहतो थी ग्रीर ग्रल्टोमेटली उनको करना पड़ा और वे अव कुछ इंटरव्य भी शिडयल्ड कास्ट ग्रीर शिडयल्ड ट्राइब के लोगों का अलग से लेते हैं और जनरल कास्ट के लोगों का अलग लेते है। मैं निवेदन करूंगा कि हर पब्लिक सर्विस कमीशन में ऐसा होना चाहिए। यु जी । एस । सी । में मझे पता नहीं, है या नही, जब में या उस समय इस इस प्रकार की परिस्थिति नहीं थी। डा॰ किदवई जब यू०पो० एस० सी० के चेयरमैन थे ग्रीर शायद उससे पहले भी कुछ पी० एस० सी० को बुलाकर के सम्मेलन किया जाता था ग्रापस में एक दूसरे की वात सुनो जाती थी और समझी जाती थी तथा हर एक कमीशन का तरीका आपस में . डिसकस किया जाता था। ग्राज जोन-वाइज कर दिया है यह बहुत खुशो की बात है। इससे यु पी एस सी व सुपरविजन के रूप में सभी स्टेट पब्लिक सर्विस कमीशन्स को हिदायलें दे सकता है और उनसे भी कुछ ले सकता है। तो मेरा निवंदन यह है कि यदि इस प्रकार के गांवों से धाने वाले लोगों का आपको स्तर ऊंचा उठाना है तो इन्टरव्यु के साथ-साथ कापियों की जांच धलग होनो चाहिए हालांकि रिटन टेस्ट एक हो हो ।

श्रीमन्, ग्रब मैं यु पी । एस । सी । के कामों की तरफ निवेदन करना चाहंगा। यु पी । एस । सी । में सभी सभी एज

## [श्रो धूलेश्वर मीणा]

में कतो करने का निर्णय लिया गया है। दो तोन दिन पहले मैंने स्पेशल मेंशन दिया था लेकिन माननीय उपसभापति जो ने उनको एग्रो नहीं किया। मैं यहां कहना चाहता हं कि हमारा यह हमेशा विचार रहा है कि सरकार को या यू पो एस सी० को किसो भी कैंडोडेट को किसी भी परोक्षा में बैठने से नहीं रोका जाना चाहिए एज के कारण से, क्योंकि जैसा कि अभी यु० पो० एस॰ सी॰ ने 28 साल को जो मैंनसोमन एन है, उसके बाद कोई भो कैंडोडेट आई। ए० एत० या एड-मिनिस्टेटिव किया भी परोक्षा में नहीं बैठ सकेगा, उसको कम करके 26 कर दिया है, तो भेरा निवेदन यह है कि एज फैक्टर को ला करके किसी कैंडोडेट के कैंडोडेचर को क्यों रोका जाये वह आपको फीस भरता है और जब फोस आतो है तो रेवेन्य आपका बढ़ता है तो एज को ले करके जो विद्यार्थी परोक्षा में बैठना चाहते हैं उनको रोकने से कोई फायदा नहीं है। फिर आप स्क्रोनिंग करते हैं और रिटन टेस्ट में जो पास होंगे उनको हो इन्टरव्यू में ब्लाएंगे तो इसलिए यह लाजिक मुझे कुछ समझ में नहीं आया । तो मैं मंत्री महोदय से निवेदन करूंगा कि यु पी० एस॰ सो॰ को इस प्रकार की हिदायत द्यगर उचित समझें तो दें।

प्रपोर एसर सीर और पोर एसर सीर के पात सबसे न्बड़ों प्राब्तम माननीय मंत्रों जो यह है और जैसा कि भाई साहब ने बताया, कि डोर पोर सीर का कार्य बहुत रहता है। डोर पोर सीर के अलावा डिसिप्तनरों एक्शंस का जो निण्य लेना, बहु सब से बड़ा टोडियस वर्क है। हर मेम्बर को चंदर्यन अलाट कर देता है हर मेम्बर को पेज टु पेज, लाईन टु लाइन पढ़ कर के किसी आदमी के भाग्य का बजाहत करना पड़ता है। मुझे याद है कि सबसे पहले मैं पी० एस० सी० में गया था, माननोय चेयरमैन साहब ने एक चौदह साल का पुराना केस मेरे सामने रख दिया। अब मैं तो ला ग्रेज्युएट था नहीं, फिर भी किसी प्रकार से निकाला। तो जब लाइन टुलाईन, पेज टुपेज पढ़ेगा, तो उस आदमो को जिंदगी, चौदह साल सर्विस श्रेक के बाद उसको वापिस रिइन्स्टेंट करवाया।

तो मेरा कहने का मतलब यह है कि पी० स० सी० या यू० पी० स० सी० के मेम्बरों का बहुत सारा समय इसमें चला जाता है। तो मैं यह तो नहीं निवेदन करूंगा कि नम्बर धाफ मेम्बर्ज बढ़ा दिया जाए, लेकिन कुछ इस प्रकार से हालांकि यू० पी० एस० सी० में तो सेल्स हैं, दूसरे पीठ एउ० सी० में इस प्रकार के सेल्स जोकि इस प्रकार के हिस्प्लोनरी एक्शन को एक बार सरसरी निगाह पर ठीक ढंग से कानूनी तरीके से धौर फैक्ट्स एण्ड फिगर्ज सब तरीके से देख कर पी० एस० सी० के मेम्बर्स के सामने रख दिये जाएं, तो उस पर जल्दो से निर्णय होगा।

नम्बर दो, डो॰ पी॰ सी॰ का जहां तक सवाल है, डो॰ पी॰ सी॰ कई दिनों, तक नहीं होता, साल भर निकल जाते हैं, फिर सोनियरटो वाले ऊपर हो जाते हैं डो॰ पी॰ सी॰ वाले नीचे रह जाते हैं और डाइरैंक्ट रेक्ट्मेंट वाले ऊपर हो जाते हैं। दूंसरे जो सर्विस में लोग होते हैं, उनको तनख्वाह टाइम पर नहीं मिलतो, पांच-छ महोने निकल जाते हैं।

इन सब को रेगुलराइआ करने का भी आप सोंचे।

इसके अलावा यू०पो०एस०सी० तथा पो० एस० सो० के पास काम तो बैसे अधिक है हो, लेकिन मेरा यह विचार है कि देश का कोई भी किसी प्रकार का सर्विस का जो सिलेक्शन है, वह डिपार्टमेंट के घू कहीं नहीं होना चाहिए। ठीक है, छह महीने वे लिए या साल भर के लिए ग्राप टे परेरी डिपार्टमेंटल रेऋटमेंट करलेते हैं, लेकिन इस प्रकार की रेक्टमेंट फाइनलो यूपी प्रसन्सी के द्वारा ही होनी चाहिए, बाहै वह गवर्नमेंट के डिपार्टमेंट का हो, चाहे प्राइवेट सेक्टर का हो, चाहे किसी भी प्रकार का हो। यह सभी प्रकार के जो सिलेक्शंस हैं, वह पी एस ० सी के ध्र ही होने चाहिए क्योंकि इसमें बड़ी ईमानदारी से विद्यार्थी ग्रपने ग्राप छंट करके ग्रांत हैं, पहले रिटन टेस्ट में पास होता है, फिर वीवा में जाता है, उसके बाद मेडिकल टेस्ट होते हैं। तो कई प्रकार से टेस्ट्स होते हैं। तो उससे सही स्टेण्डर्ड के ग्रन्छ नवयुवक सामने ग्रायेंगे।

मुझे बढ़े खुशी है कि सरकार ने मेडिकल बालों को भी, इंजीनियरिंग साइंस वालों के लिए भी सब प्रकार के एवेन्य्ज खोल दिये हैं, जो इस प्रकार के कम्पोटीटिव एग्जामिनेशंस दे सकते हैं, यह बहुत ही ग्रच्छी बात है।

इसके ग्रलावा, श्रीमन, मैं ग्रापका और सदन का विशोष टाइम न लेकर इतना ही नियेदन करता हं कि जिन विषयों के संबंध में मैंने निवेदन किया है, उन पर सरकार ब्यान दे।

श्री रामेश्वर सिंह: उपसमाध्यक्ष महोदय, यह संघ लोक सेवा ग्रायोग की जो रिपोर्ट है उस को मैंने पहले भी देखा बा और आज भी पांच-दस मिनट में देख पाया हूं। लेकिन जिस बात की ग्रोर सत्तारूढ पक्ष के हमारे साथियों ने इशारा किया है उसकी तरफ मैं सदन का श्रीर देश का ध्यान धानुष्ट कराना चाहुंगा। पहले तो नरेन्द्र सिंह जी, जो हमारे साथी रहे हैं और शाज सत्तारूढ़ दल में हैं उन्होंने

कहा कि जो मंडल कमीशन की रिपोर्ट है उसको अमल में लाना चाहिए और पिछड़े हए लोगों का स्तर ऊपर उठना चाहिए। अभी हमारे एक और भाई बोल रहे ये, हरिजन, मोडयल्ड कास्ट्स और ट्राइक्श के बारे में बोल रहे थे और भाषा के बारे में बोल रहे थे।

मैं कुछ ऐसी बातों की तरफ बाप का ध्यान से जाना चाहता हं जिन पर पहले विचार इस देश में होना चाहिए। ग्रभी, उपसभाव्यक्ष महोदयः, सामने वहा गया, सदन में वहा गया, टेजरी बेचेज से कहा गया कि देश में पढ़ाई ऐसी है जिसमें करीब-करीब 80-85 प्रतिशत जनता गांवों में पढती है और 5-10 फीसदी वे होते हैं जो विशेष स्कूलों में पढ़ कर द्याते हैं ग्रीर उन को ही ग्रच्छी नौकरियां मिल जाती हैं ग्रीर गरीब तबके ग्रीर पिछड़े इलाके के लोगों को नौवरियां नहीं मिलतीं। इसकी जिम्मेदारी विसकी है। मैं भूल पर द्याघात करना चाहता है। महात्मा गांधी ने, जिन्होंने आजादी की लडाई लडी थी. और जिनका सपना था कि जब हमारा देश ग्राजाद होगा-मोती लाल जी भी उस लड़ाई में सम्मिलित हुए, जवाहरलाल जी भी उस लड़ाई में सम्मिलित हए, सारे लोग उस लड़ाई में सम्मिलित हए और वह लड़ाई लड़ी गई-इस देश में कोई भी ऐसा आदमी नहीं मिलेगा जो शिक्षाविहीन होगा, कोई भी ब्रादमी ऐसा नहीं होगा जिस को दो तरह की हाले म दी जायेगी, कोई भी श्रादमी ऐसा हहीं होगा जो मुख से मरेगा, कोई भी बादमी ऐसा नहीं होगा जो आलीशान महलों में रहेगा और करोड़ों लोग भख की ज्वाला से तड्पते रहेंगे। उपसभाष्यक्ष महोदय, 36 साल की ब्राजादी के बाद 36 साल में केवल ढाई वर्ष जनता गवर्नमेंट रही है। जिस स्थिति है देश है (व्यवधान)

## [श्रो रामेश्वर सिंह]

कल्पताच जो, जाप छेड दातो मत करिए, आप ही जैसे लोग इस देश हो इस हालत में लाने के जिए जिम्मेदार हैं क्योंकि सत्ता की भूख, प्रिष्ठा की भूख और दौलत की भव ने पहत हो भव, गरावा, बेकारो और दरिवता की हालत में लाकर खड़ा कर दिया है। मैं बहुत ग्रदब के साथ कहना चाहता हं कि जिस देश में पढ़ाई की व्यवस्था दो तरह की हो और उस को प्रधान मंत्रो समानवादो और सेक्यलर स्टेट कहतो हों--प्रधान मंत्रा ने कल अपनी स्पीच दो था, उपसमाध्यक्ष जा, आप यहाँ मौजद थे, मैंने उस स्पाच के बारे में कमेंट किया, मैंने कहा कि जो आप कह रही हैं कागज पर है, भ्ररातज पर नहीं है। उपसमाहाक्ष महोदय, मैंने यह भी कहा या कि जो बंब्रामाद्रों ही हालत देश में है वैसे सदत भो बंबुधा मब्दूरों की तरह से चल रहा है, तता पक्ष बंब्या मजदूरीं की तरह से चल रहा है।

उपसमाध्यक्ष (श्रो सैयदरहमतञ्जली)ः यूनियन पब्लिक सर्वितकमाणन परबोलिए।

श्री रामेश्वर सिंहः मैं प्रतियन पिंजक सिंवस कमाणार पर बोल रहा हूं। संघ लोक सेवा आयोग इतसे ताल्लुक रखता है। जब पूरा सदन बंबुआ मनदूरों की तरह से काम करेगा, जब पूरो सरकार बंबुआ मनदूरों की तरह से काम करेगी, पूरो संतद् बंबुआ मनदूरों की तरह से काम करेगो और एक व्यक्ति के इशारे पर चलेगो तो देश में यहो हालत होगी।

मान्यवर, मैं दो बातें कहना चाहता हूं। ग्रीर भाई कल्पनाथ जो गौर से सुनें क्योंकि कल्प नाथ जो को ग्रभी ग्रहसास नहीं हो रहा है कि ग्राप कहां खड़े हैं। ज्वाला घष्ठक रहो है। एक तरफ पब्लिक स्हलों में बच्वे पढ़ते हैं ग्रीर दूसरी ग्रोर गांव हैं जहां पढ़ाई की कोई पूरी सी व्यवस्था नहीं है। लोक सेवा ग्रायोग में नौकरो किस को मिलतो है इस को आप सोचें। जब पढ़ाई की दो तरह की ब्यवस्था होगी, जब दो तरह के स्कूल और दो तरह के अध्यापक होंगे तो मुल्क को हालत यहां रहेगी जो आज है। उप-सभाष्यक्ष महोदय, एक तरफ अंग्रेजी की पढाई और दूसरी तरफ कन्नड, तेलग, तमिल, बंगालो, मराठी, गुजराती की पढाई है और बोच में एक दोवार खड़ी है। आप कहते हैं कि जो अंग्रेजी में पास क रेगा उसको हो अच्छा नौकरी मिलेगी, बड़ों नौकरों मिलेगी तो गांबों में जो स्कूल हैं, उन में जो शिक्षा है उस से पढ़ कर आने वाला क्या अच्छो नौकरी पा सकैसा। में आप से पूछता चाहता हूं क्या महात्मा गांधो ने इस आजादी की कल्पना की थी? क्या मोतो लाल नेहरू ने इस आजादो की कल्पना को थो। मैं जवाहर लाल जो का नाम लेना चाहता हं, मगर इस हालत में हम को पहुंचाने के लिये जवाहरलाल जी ने काम किया है क्योंकि उन के यग को हम ने कहा था वह फरशन परस्ती का यग था। गांधो जो का यग त्याग, तपस्या का युग था और इस बंधुसा मजदुरों के मलक में जो हालत है उस के लिये जिम्मेदार जवाहरलाल जो हैं।

संसदीय कार्य विभाग में राज्य मंत्रो (श्रो कल्प नाथ राय) : यह माननोय सदस्य बहुत गलत बात कह रहे हैं। उप-सभाष्यक्ष महोदय, खाप उन को थोड़ा सा कहें कि वे विषय पर बोलें।

श्री रामेश्वर सिंह: हमारे साथी ग्रभी बोल रहे थे कि मैं उस कमेटी में था। आप किसी कमेटो के मेम्बर थे। बड़ी खुशो की बात है कि श्राप ने हमारा ग्रीर सरकार का ध्यान दिलाया है। ट्रेजरो बेंचेज की तरफ से इस तरफ ध्यान

Bill, 1984

दिलाया गया है। मेरा कहना है कि इस देश में जब तक समानता नहीं हो सकतो जब तक कि यां दो तोन तरह को पढ़ाई व्यवस्था होगो । एक तरफ स्कूल हैं तो उनमें रोगार नहीं हैं. दोवार है तो छप्पर नह' हैं, े र है तो टाट नहीं हैं, टाट है तो मास्टर हीं है, मास्टर है तो कर्सी नहीं है, जूनी है तो विद्यार्थी नहीं हैं ग्रीर विद्यार्थी 🖁 तो कापो नहीं है ग्रीर कापी हैं तो किताब नहीं है ग्रौर किताब हैं तो व्याही नहीं है। (समय की घंटी) ग्राप ने हम को घंटो दे दो। हमारे लिये समय को पाबंदो है यह मैं जानता हं, लेकिन ग्रव एक हो वाक्य कह कर मैं अपना निवेदन समाप्त कर दंगा। एक ही वाक्य में। ग्राज इस देश में जो जलम चल रहा है वह अंग्रेजो सल्तनत में भी नहीं चला था। अंग्रेजो राज में भी यह ग्रीर इतना जुल्म नहीं था। उस समय भी कुछ इंसाफ था। अंग्रेजों के यहां भी कुछ इंसाफ वा लेकिन आज यहां इंसाफ नाम के लिये भो कोई चोज नहीं है। हमारे शहाबददोन साहब ने कहा है कि क्यों नहीं है। क्यों हमारे कुछ साथो कहते हैं कि नौकरियों में भी आरक्षण होना चाहिए। अगर आरक्षण हो जाय तो उन को रक्षा हो जायगी। सभी सुरक्षित हो जायेंगे और अवर ऐसा हो जाये तो आज जो हमारो प्रधान मंत्री हैं समाजवादा राष्ट्र को प्रधान . मंत्री नहीं खेंगो क्योंकि 85 प्रतिशत जनता हक्मत में शायेगी और उन के नमाइन्दे इस गददो पर बैठेंगे श्रीर तभी हम सब को . इंसाफ मिलेगा ग्रीर उस समय न ग्रारक्षण का सवाल उठेगा ग्रीर न पावन्दो का सवाल उठेगा। मैं कहना चाहता हं कि भारत सरकार से ग्रौर इस ग्रायोग को रिपोर्ट पर एक ही बात कहना चाहता हं कि यह रिपोर्ट भी सरकार के द्वारा और उन लोगों के द्वारा बनायो गयो है जो कि बंधश्रा मजदूरों की तरह से इस देश में रहते हैं जिन मस्तिष्क ग्रीर जिन के दिसाग बंधुया मजदूरों के हैं। यह कहने हैं कि पहले योग्य बनो तब ऊंचो नौकरी पाम्रोगे। हमारा कहना है कि जब तक पानी में उतरोगे नहीं, तैरना सिखायोगे नहीं तब तक वह तेरेगा कैसे। जब तक वह पानो में उत्तरेगा नहीं तब तक उस को तैरना नहीं आयेगा। आप कहते हैं कि पहले जमोन पर तैर लो, फिर पानी में उत ।। कल्पनाथ राय जा और उन को सरकार कहतो है कि पहले जनोन पर तैरना सीख लो और फिर पानों में उतरो, फिर पानी में तुम को उजारेंगे क्योंकि तैरना नहीं साखोगे तो तुम ड्ब जाग्रोगे। ये कहते हैं पहले पढ़कर आयो फिर नौकरी मिलेगी। पढ़ाई को व्यवस्था ऐसी कर दी है कि उसमें अंग्रजो में जो पास करेगा वहां नौकरो पाएगा। ये कहते हैं इनके भीतर दिमाग नहीं हैं क्योंकि ये अंग्रेजो से पढ़े हुए नहीं हैं। इस तरह से आप ग्रस्य बंख्यकों को भलाई नहीं कर सकते। आप केवल अल्य बंखाकों के नाम पर उनका शोषण करना चाहते हैं। ग्रह्पसंख्यकों की भलाई तभी होगो जब अंग्रेजो को पढ़ाई बन्द होगी। तब इस देश में उर्द, हिन्दो, संस् त, गजराती मराठी पनपैगी श्रीर शाहबद्दोन साहब हमारी बात का ब्रा न मानें, लेकिन अगर आप के दिमाग में यहां है कि ग्रंग्रेजा के द्वारा हो पढ़ाई होगो तो आप अल्पसंख्यकों के शत हैं। ... (व्यवशान)

श्री पैयद शहाबदीन: मैंने सिर्फ यह ग्रजं किया कि भाज गांव गांव में अंग्रेजी मीडियम के स्कूल क्यों खुले रहे हैं, इसको तो समझाइए ।.. (व्यवधान)

श्रो कल्पनाय राय: उपसभाध्यक्ष महोदय रामेश्वर बिंह जा ने कहा है कि शहाब्दोन साहब अल्पसंख्यकों के शल् हैं।

श्री रामेश्वर सिंह: मैंने यह नहीं कहा, मैंने यह कहा है कि इस देश में अगर

## [श्री रामेश्वर सिंह]

कुछ न्याय दिलाना है, कुछ लोगों को न्याय पाना है तो ग्रापको एक तरह की व्यवस्था करनो होगी ग्रौर शिक्षा नीति में परिवर्तन करना पड़ेगा क्योंकि यह शिक्षा से भी संबंधित है। जब तक पढ़ेंगे नहीं तब तक नौकरो नहीं। पढ़ेंगे जब स्कूल हमको पढ़ायेगा इन दोनों का चोलो दामन का सम्बन्ध है।

इसलिए उपसभाध्यक्ष महोदय, भ्रापके हारा में इतना ही कहकर ग्रपनी बात बत्म करता हूं कि यह सरकार जिम्मेदार है देश में यह हालत लाने के लिए । इतसे भ्रष्टाचार चोरबाजारी, कुन्बापरस्ती बढो है। इतका भंजाम इनको भुगतना पडेगा । इन्ही शब्दों के साथ में खत्म करता हं यह कह कहकर कि यह सरकार कभो कर नहीं सकतो है जो केवल प्जोपतियों को हिमायत करती हो, जो दोतरफ़ा व्यवस्था पढ़ाई को चराती हो। इससे इंसाफ नही मिल सकता। गृह मंत्री जी, धापको जाना है, ग्रापकी सरकार को जाना है, चाहे भ्राज जाइये, चाहे 10 वर्ष बाद जाइये। आप रहेंगे नही क्योंकि आपके पास इंसाफ नही है। हम जब कहते हैं कि जाना है तो इसोलिये कि भ्राप न्याय नहीं दे सकते। इसलिये मैं इस रिपोर्ट पर, इस व्यवस्था पर भौर शिक्षा नीति पर यही कहना चाहुंगा कि जब तक इनमें ग्राम्लच्ल परिवर्तन नही करेंगे तब तक ग्राप चिल्लात रह जाएंगे, आपको कुछ मिलने वाला नही है।

THE VICE-CHAIRMAN (SHRI SYED apply, they flock and you REHMAT ALI): Shri Ram Bhagat Pas- out of them. For hundred van. He is sot here. Shri Hanumanhappa.

SHRI H. HANUMANTHAPPA (Rnataka): Mr. Vice-Chairman. Sir, I iank you for this opportunity. The other »y, *I* was reading the Presidential speech! Dr. Dadabhai Nauroji, the second residnt of the Indian National Coness. In his Presidential speech,

he has said this. Mr. Vice-Chairman, as you know, the Congress started its early days requesting for certain rights and privileges from the then rules. Even there, Dadabhai Nau-roji has said 'Give us more opportunities in the services so that our younger generation can read, learn, educate themselves and get into the services. The Baharul Islam, was saying, white participating in the discussion on the Resolution moved by Shri Dinesh Goswami, that Assam came to limelight only in 1826, It was not under the Moghul rule. It straightaway entered the British rule, that they were far behind i<sub>n</sub> education, that they did not enter into the services and, therefore, they could not develop; the Assamese people as such, the State as such, could not develop. Ef the services are for development, the very criteria of selecting the persons into the services are to be changed. While speaking on UPSC last time also I have said and I want to reiterate that the UPSC is not conducting a se'ection process, it is doing an elimination process, if I can put it correctly. It is not at all a selection process,. If the criteria is the involvement giving an occasion to the people who have no chances, then the basic criteria of selection or the UPSC conducting of examinations or interviews have to be changed. Unless \*M\* is done, all the question posed either by Shri Shahabuddin or by our friend3 this side or even by Shri Rameshwar Singh calnnot be answered. You have to discus<, the very recruitment policy of the Government and give certai\* guidelines. After all, I had an occasion to discus\* this with the hon, chairman ef the UPSC also, when I was connected with the Service Commission. Even though he agreed with every point of my gnggestion but under the existing ruteg he was unable to give effect to. After alt UPSC is functioning under the existing rules. The existing rules are there meant for elimination. You have xrertain vacancies and you can for

the applications. Thousands of candidates THE VICE-CHAIRMAN (SHRI SYED apply, they flock and you have to select a few FILMAT ALL). Shri Pare Phasest Page Out of them For hundred

vacancies the e will be tew thousand eve^ PPhcations. So, in order to eliminate the other ninety-nine thousand od<i candidates we conduct these exarair ations and interviews. For that we ] repare a merit lists. My friends have dealt with merit list at length. I have already said how my son takes 13 years to say good morning to you if you enter my house and how your sor, who is urbanised, who is coming from the urban society, at the age of two years, is able to say good morning if I enter your house. So, my son takes 13 years to learn that, wherea, your son takes only two years. -\nd unfortunately, both these children are asked to take the same examin itlon, to compete in the UPSC examinations. How do you expect justice, how do you involve the people? Shri Rameshwar Singh or Shri Dhuleshwar Meena was referring to under-developed, underprivileged classes. What are the conditions of our society? We have reports befo e us. There are no schools, no eachers, no text books, no opportun ties. At the same time, we have th< qualified teachers and schools who are minting money and there are schools which are giving service also. We are keeping all these children in the same balance. Unless this disparity is cleared, unless the opp' >rtunities are given, unless Go'ernment feels that certain people or classes who have no opportunity should be involved, the mind or thinking of the UPSC will not be chanted, A set of rules is to be given to the UPSC. Today we that ali the classes are asking for reservation. What for? Tf he enters into the service, his family benefits, hif children will b\*» got educated, tl ey will get better oppor-tunities, thal means coming into the mainstream. This ig the way of coming into thf mainstream. So, if that is the ' thinking, the involvement is necessary, i^or that purpose, the set of rules are to be changed. What is happening today? Who enters into the IAS cadre? The father is secretary in the Central Government, the mother is irincipal somewhere, the

brother is a doctor and the sister is an IAS officer. He has got an access to come to the IAS examination, pass it and enter into the cadre. But for another set of children there is no education background. Neither father nor mother is educated with the governmental programmes. He has studied in some residential school. Somehow he has got 35 per cent marks and he has become a graduate. Can that boy compete with a boy coming from the affluent class? So unless this thinking of allowing the people to come into the services— which means coming into the mainstream of the society—and of involvement is accepted by the Government and norms given to the UPSC, there is no uss of discussing the selections at all because according to me this is not selection, but it is only elimination that the UPSC is doing.

With this background I support my friend, Mr. Jaswant Singh who talked about the written examination and viva voce. If you doubt the honesty and integrity of the Members of the UPSC, there must be stringent action against them. But they must be given a chance. What is the purpose after all? Four hundred marks for the written examination and one hundred marks for the viva. How can you give justice even if you want to? You cannot. So more marks, more freedom should be given to the Members of the UPSC so that they can pick up, they can do social justice. Here there is no social justice involved in the elimination process. Even about questions also, I have already spoken; I do not want to go again into all these things. I do not want to say anything against the UPSC. But X want to bring to the notice of the Government one concrete example. I still hold that the UPSC should be above board and it is above board. Still one example I am giving, bringing to the notice of the Government for it to verify. One officer was first in the list for confirmation from the Karnataka State Service. But the UPSC graded him down to the ninth position.

SHRI P. VENKATASUBBAIAH: Sir, may I autonomous bodies are still reluctant to intervene The conduct or functioning of the have these reservations. UPSC cannot be discussed here. He knows it whatever directions have come from the because he is a Member of the Karnataka Home Ministry have to be passed Public Service Commission.

I did not want to go into the conduct of implemented or not. So, this anomaly

anything, let him come and meet me.

I do not want to refer to that matter.

I was just discussing the recruitment. UPSC bodies as well as the public undertakings. is now recruiting for Central Services Group A etc. But there are several public undertakings you for the opportunity given to me. which, as my friend, Mr. Shahabuddin pointed out, have got their own rules away from the कर रहे हैं उसमें जो एनेलेसिज हैं वे तो ठीक UPSC. There is no control from the Government. In the name of autonomy, in the name of public undertakings there is no control etc. Those should also be brought within the purview of the UPSC, or a separate Service Commission should be set up and all the reserva-. tion facilities should be given there. Time has वह नेटेस्ट ग्रानी चाहिये तभी जाकर के कछ come now to raise the question of reservation policy also. In the IAS he can straightaway come into Group A post for which reservation is allowed. But for promotions, reservation is stopped at the Junior Class I level. For higher posts also reservation should be introduced because a lot of frustration is being created in the Group I officers that for a number of years reservations have not been given promotions.

I also support the introduction of psychological test wherever ther, are sensitive posts. Instead of dumping the people on some criteria, psychological tests are necessary, atleast wherever people are expected to handle-sensitive jobs. About autonomous bodies also, there is still confusion. They sav the Government cannot dictate them, they are autonomous, but the money is that of the Government. When Government of India itself is implementing certain directions of the reservation policy, some of the

through their Directorate and thay have SHRI H. HANUMANTHAPPA: I am sorry, to consider whether they should be should be removed. When all the SHRI P. VENKATASUBBAIAH: If he has establishment charges and IOO percent grants are given by the Government, whatever directions in respect of SHRI H. HANUMANTHAPPA: I thank you reservation, qualification, etc., are given should be followed by the autonomous

Sir, with these observations, I thank

हो हैं लेकिन ये एनेलेसिज बहुत प्राने हैं। एक दो मैं मबरों ने कहा भी है और में होम मिनिस्टर साहब से यह कहना चाहता ह कि सदन के सामने तस्बोर जो ब्रानी चाहिये वातों पर चर्चा हो सकतो है। अब यह तो बहुत पुरानी रिपोर्ट है, 1981-82 की रि-पोर्ट है और हम 1984 में इस पर बात कर रहे हैं तो सहो तस्बोर हमारे सामने नहीं आ रहो है। बहुत से साथियों ने यहां कई बात कही हैं। कमीशन की रिपोर्ट में एक बात तो विशेषकर सफा 15 के ऊपर पता चलता है कि जिस वक्त कोई स्थान नोटोफाई होता है उस बक्त तो कहते हैं कि इतनी वेकंसीज हैं और अन्त में जाकर के वह कहते हैं कि यह फिगर ठीक नहीं है। उन्होंने इसका सारा विवरण दिया है और उससे जाहिर है कि वाइड गैंप है, बहुत चन्तर है। इनिशियल डिमांड और फाइनल डिमांड में बहुत अन्तर है। सरकार को इसका किसी तरह से इंतजाम करना चाहिये और पब्लिक सर्विस कमीशन ने जो कहा है उसके बारे में प्रवन्ध करना चाहिये।

बहुत से साथियों ने बहुत सी बातें कही हैं मैं उनको दोहराना नही चाहता हं। लेकिन पब्लिक सर्विस जिस किस्म की होती है जिस माहील से खाते हैं उस माहील के अनुरूप ही

वह मैदान में जाकर के लोगों की तकलीफों का विवरण करते हैं। इस बारे में ग्रपनी ही राय नही बल्कि बहुत से साथियों ने कहा ग्रौर कहेंगे जो जिस जमाज और वर्ग से खाता है उसी के अन्हप कार्य करता है। बहुत से लोगों को शिकायत भी है और साथियों ने बहत वाजिब तौर पर कहा, मैं भी सपोर्ट करता हं। एक बात मैं यह कह देना चाहता हूं कि 42 पर-सेंट के करोब वैकवर्ड कवातेज हैं लेकिन उनका कोई नमाइंदा पब्लिक सिवस कमीशन पर न हो तो यह अच्छ बात नहीं है। सरकार की इस काम को प्राकरना चाहिये। जो लोग इंटरब्य बोर्ड में बैठते हैं उनको लिमिटेशंस तो है क्योंकि जैसे उम्मोदवार आयोंने जो लिखित परोक्षा के आधार पर आयेंगे, लिखित परोक्षा के मावन चार ती होंने और इंटरब्य जो होता है वह केवल 100 नम्बर का होता है श्रीर इंटरब्य बोर्ड केवल 100 में से कर सकता है। जिखित परोक्षा में तो सो-काल्ड पब्लिक स्कुलों में जो वचने पढ़े होते हैं वे आगे **बा** जाते हैं। ऐसे स्कूल विशेष स्कूल यहां हैं, एक लड़का तो देहरादन में पढ़ेगा और एक लड़का बम्बई में बहुत बड़े स्कल में पढ़ेगा और एक लड़का किसी गांव के स्कूल में, राजस्थान या बिहार के स्कूल में पढ़ेगा जहां पर कि सड़क हो न हो और किर कहें कि दौड़ो । नाम तो कम्पोटोटिव ए बामिनेशन है लेकिन जो उस को योग्यता समाज ने दो सरकार ने दो उसमें तो वह बात हो जाती है जैसे एक लंगड़ा है. हैं डोकेप्ड है उसको कहा जाता है कि तम सब एक साथ दौड़ों, वह कैसे दौड़ सकता है मकाबले में ? इस बारे में चर्चा तो होती है लेकिन अमल नहीं होता है। जैसे कि दसरे साथियों ने भी इस प्वाइंट पर कहा है मैं भी इस सम्बन्ध में उनके विचारों से सहमत हं लेकिन इसका कोई न कोई सुधार पब्लिक सर्विस कमीशन को करना चाहिये। स्कलों के मामले में बास तौर पर शिक्षा के मामले में सुधार किये जाने चाहिये। दूसरी बात जो मैं ध्यान दिलाना चाहता हं, खास तौर पर होम मिनिस्ट्री का वह कि जस्टिस ग्रय्यर का मेरे

ख्याल में बाह्मण कुल में जन्म हुआ, उनका एक फैसला मैंने पढ़ा, सुप्रीम कोर्ट के जज थे ग्रीर उसमें नैलेंज किया था, मैं पंजाब में मंत्री थातो उस बक्त क्लास "1" में प्रोमोशन में रिजरवेशन कर दो थो और पहला स्थान कर दिया थां, पांच के ब्लाक में पहला स्थान रिजर्व्ड होगा, उसको चैलेंज किया गया, हाईकोर्ट ने खिलाफ कर दिया सप्रीम कोर्ट ने उसको बहाल कर दियां। उसके बाद और कई तत्रीम कोट के फैसले हये, उसमें जस्टिस ग्रध्यर का जो फैसला है वह देखने काबिल हैं। उन्होंने बहुत साफ लक्जों में कहा कि ग्राया उस ग्रादमों को प्रेफर करेंगे जो ग्रच्छी नीटिंग करता हो, यच्छे नोट् लिखता हो, भ्रच्छा डापट लिखता हो और शायद कोई बात पछो जाये तो ठोक एक्सप्लेन कर सकता हो या उसको करेंगे जो गांव में जाकर उन लोगों में मिलता हो, उनके बीच में बैठता हो, उनको धरता पर बैठता हो, खेतों में जाता हो, उनको तकल फों को सनता हो ? षाई० ए० एस० हैं, कलेक्टर हैं या डिप्टी कमिश्तर हैं जो गांबों में जाते हैं तो 80-90 परसेंट कष्टों का निवारण उनके हाथ में होता है। लेकिन वह क्लबों में जायेगा, शराब पीयेगा, क्योंकि ऐसे वातावरण से वह ग्राया है। कहीं-कही रिपोर्ट निकलतो है आई० ए॰ एस॰ श्रादि का तो देश के 40 फीसदी वे लोग ग्राते हैं जिनके खानदानों को तन-खबाह 5--10 हजार से ज्यादा होतो है। अभो मेरे साथो ने कहा कि एक घर से कितने-कितने होते हैं। पंजाब के एक खानदान में, मैं नाम नहीं लेना चाहता हं, 9 अफसर थे, जिनमें से 5 ग्राई० ए० एस० थे ग्रीर चार सपरिटेंडेंट पलिस और इंजोतियर ग्रादि रैक कै थ। तो वे क्या गरीव के परवाह करेगे, गरीब की उनको थिकिंग होगी । तो मैं कह रहा हं कि कोई ऐसा तरोका निकालना होगा कि जिसके अन्दर क्षमता हो, लोगों के कच्ट का निवारण कर सके उसकी लिया जाये।

एक बात में और कहना चाहता हं, मैंने चेयरमैन को भी लिखा है, वे शिड्यूल्ड

[श्रो चांद राम] कास्ट के हैं और अच्छी बात है, वे युव पी॰ एस॰ सी॰ के इतिहास के पहले शिड्युल्ड कास्ट के चेयरमैन हैं, एक और सदस्य शिड्युल्डट्राइब के भी हैं। मैंने कहा कि जब होम मिनिस्ट्रो राय देतो रोस्टर बना हुआ है, 40 रोस्टर है, एक और इक्ष तरह से 63वां, सातवां, 14वां, इस तरह से रिजव्ह वे हेंसीज 🖁 तो उसके हिवाब से लिफारिश क्यां नहीं करते हैं। रोस्टर है हिताब से किसो प्रकार का ख्याल नहीं करते हैं। करते क्या है कि 16 परसेंट हैं तो 84 ग्रादिमयों को, नान शिडयल्ड कास्ट्स को रिकमेंड कर दिया और फिर 85 86, 87, सी तक लेगये और उसी में सब जनियर हो जाते हैं फिर रोस्टर का क्या मतलब होगा। वह पाइंट जिस पाइंट तक रिजर्वेशन है उसका मतलब क्या रहेगा। यहो हमार स्टेट के पब्लिक सर्विस कमोणन करते हैं और यही वृपी । एस सो । करता है। यह अनोमल' है, मैंने कहा कि जो रोस्टर है। जो बनाक लिस्टम है. रिनरवेशन का उसके हिसाव से क्यों नहीं करते हैं। ब्लाक के हिंसाव से उनको रिकमें हेशन करना चाहिये यह मैं कहना चाहता हूं।

दूसरे डिफेंस सर्विसेज एरजामिनेशन हैं। यह ठोक है कि विशेषकर आई। ए० एत० में पिछले दिनों उनकी सारी वैकेंसीज परी उर्ष हैं, शिहयुरु दृाइब में जरूर गैप है और उस मामले को देखना चाहिये कि किस तरह से उन को प्रो जगह दो जा सकती है। इंजोनियरिंग सर्विसेज में भो विशेषकर जितनी वैकेंसीज रिजब्ह दो वे उस पर पहुंचे हैं। यह अच्छी बात है। कछ गिड्युल्ड कास्ट्स के कैंडाडेंट्स को तादाद कई गुना बढ़ा है यह अच्छो बात है सेकिन शिड्यूल्ड ट्राइब्स में ग्रव भी कमियां हैं। मगर मैं यह देखता हं कि जब इस तरह का कम्पोटोटिव इग्जामिनेशन डिफेंस के मामले में होता है तो कैंडोडेंट्स जो होते हैं वाते हैं, कैंडोडेंट्स की तादाद जितनी हो

लेकिन फाइनल जो सिलेक्शन है उसमें 43 शिहपुरुड कास्ट्स के हैं लेकिन शिड्यूरुड ट।इब्ब वाएव भी नहीं तो डिफोंस के अन्दर यह लोप साइडेड रिक्टमेंट जो है, यह क्यों है. यह सरकार को देखना चाहिये। हमारा बहत गाउन रहा है कि कंट्रो के डिफेंस के अंदर शिड्युल्ड कास्ट के लोगों का बहुत कम हाब रहा है। लेकिन वक्त आ गया है कि इन लोगों का हाथ होना चाहिये। जब यू० पी० एस० सो० के जरिये हो रहा है,--पहलें तो यह या कि उनके सिलक्शन बोर्ड होते ये जो उसी किम्यनल नजर से देखते थे--जब यू मी अपसा सी विखती है तो उसकी देखना चाहिये कि किस मामले में क्यों कमी है धीर उस मामले को सरकार को दूर करना चाहिये। मुझे मालूम नहीं कि यहां कमी-शन के मेम्बर इस बहुस को सुनने आते हैं कि नहीं लेकिन उनको भाना चाहिये क्योंकि जब यह सावरेन हाऊस है, तो इसकी बात, मोगों के जञ्चात, लोगों के रिप्रिजन्टेटिव की जो बातें हैं, उनकी बातें उन तक डाइरैक्ट पहुंचनी चाहियें, यह नहीं कि होम मिनिस्ट्री केजरिये उन तक जाएं। मसल में होम मि-निस्द्री का कोई ताल्लक नहीं होना चाहिये रेक्सेंट के बारे में। एक बार जो पालिसी में बाऊन हो गई कि इतनी वैकेंसा हैं, भीर इतनी रिजव्ड बेकेंसीज हैं, तो यू पी० एस० सी० को इसे बर्क आऊट करना चाहिये. इनिशल रेक्टमेंट और प्रामोशन के बारे में भी वह वर्क आऊट करे कि किस-किस महकमें में कितने हैं भीर गवनंगेंट को समझाना चाहिये कि जो बैकलाग है रिजबेंशन का, इतना गैप है, क्यों नहीं यु पी । एस । सी । को कहते हैं कि (समय को घंटों) बैकलाग सब रेक्टमेंट करके, दो तीन बार में इस तरह सें तीन साल के अंदर- भन्दर क्यों नहीं इस बैकलाग को दूर करते? स्पेशल रेक्टमेंट करके इस मैकलाग को खरम कर दिया जाए।

एक बात और कह कर मैं समाप्त करता हुं कि जो प्निवसिंटीज हैं, वह ऐसी हो गई हैं कि वह नेब्युल्ड कास्ट्स एण्ड लेड्ल्ड

ट्राइब्त की परवाह ही नहीं करतीं। उनकी एडवर्टिजमेंट देखें कि वह क्या है, पर वह कहें में कि सूट बल नहीं मिला। कम से कम यू ज्यों एस सी० के जरिये यूनिवर्सिटीज और जाएन्ट० पब्लिक संक्टर आर्गेनाइजेशन, पांब्लिक संक्टर आर्गेनाइजेशन, पांब्लिक संक्टर आर्गेनाइजेशन है, इनको सरकार क्यों बाध्य नहीं करती है कि यू पी एस० सी० के दारा इनका रेकूटमेंट होना चाहिये और रिजवेंशन का कोटा उन को पूरा मिलेगा। तो यह जो एक संक्थान है बन- यर्ड पापुलेशन का, शेंड्यू व्ह कास्ट्स एण्ड ट्राइब्स को जो मान्यता दी गई है कि उनका एक-तिहाई रिजवेंशन है, तो कम से कम उनको तो न्याय मिलेगा।

तो इसिवये जो यह रिपोर्ट है, उसमें कुछ ग्रंश यह भी श्राता चाहिए कि किस-किस मामले में रेक्ट्रमेंट की कमी है ग्राँर उसे कैसे पूरा करें। यू बीठ एस सीठ को इस बात को रिपोर्ट करनी चाहिये।

**इतना** कहते हुये में आपका शुक्रिया अदा करता हं।

THE VICfi-CHAIRMAN (SHRI SYED RAHMAT ALI): Reply by the hon. Minister

SHRI P. VENKATASUBBAIAH: Mr. Vice-Chairman, Sir I thank all the hon. Members who have participated in this discussion on the Report of the UPSC. Sir, this debate is unique in or s sense that the persons who have p trticipated in it have got a backg ound and knowledge of the working of the service commissions. Two Members, if I remember correctly, we rked in the State Public Service Commissions, Mr Hanumanthappa and Mr. Meena, and Shri Shahabuddin was an eminent civil servant before he-joined politics. Several othe: Members have thrown some light and have given some useful suggest ons. I would certainly pas? on those- suggestions to the UPSC for their consideration and necessary action.

Sir, I am also glad that all the Mpmbers p; id compliments to the objectivity ,md impartiality of this

premier organisation which recruits a large number of people to run the Government at Centre, and I am thankful for their complements paid to the UPSC.

Sir, I may also point out that the UPSC is headed by an eminent person, by name Dr. M. L. Shahare. He comes from a Scheduled Caste, and there is one eminent Member who belongs to a Scheduled Tribe also. Sir, the composition of the UPSC is done in such a way that it gives representation to all the regions and to all sections of the society. So, in conformity with it, the selection of the Members is being made from time to time

SHRi NARENDRA SINGH. What about backward classes?

SHRI P. VENKATASUBBAIAH: Yes, backward classes also.

SHRI NARENDRA SINGH: No. there  $i_s$  no Member from backward classes in the UPSC.

SHRI P. VENKATASUBBAIAH: Sir, we will consider that aspect of the matter. Sir, I would start with what the Prime Minister has said in this connection. In the inaugural address while opening the Conference ot Chairmen of Public Service Commissions held in New Delhi. the Primt Minister laid stress on providing more equitable opportunities for the candidates from the rural areas for getting into the administrative services and posts under the Government of India. She said: "In the assessment of candidates, the stress has to be not so much on superficial brightness or more scholastic intelligence but more on persons who are sound and earnest, who have character, courage, confidence and staying power and also willing and able to learn as they 'go along.

Sir, I have to place before the hon. House the present system of working of thp UPSC. So far as the Personality Test  $i_s$  concerned, the marks haVe been reduced to the minimum. Only 250 out of a total of 2050 has been allotted for the Personality Test. In

[Shri P. Venkatasubbaiah]

this connection, I would like to inform the House that in this year's All India Services Examination, a candidate who did not appear for the viva voce has been declared eligible for All India Services. So we have taken steps at the UPSC also to see that no handicap or disadvantage is placed on a candidate who comes from the rural area. This has been done to ensure that the Personality Test does not operate much to the disadvantage of the rural candidates because of backwardness of the surroundings in which they are brought up, in competing with persons or candidates brought up in the urban surroundings. The marks allotted for the Personality Test are insignificant compared to the to'al marks. Apart from this, in the Personality Test itself, the Board interviewing the candidates takes into account the background of the candidate

Sir, Shri Shahabuddin has made certain valuable suggestions. Mr. Jaswant Singh, an eminent member of the Defence Services, has also made some useful suggestions. The first suggetion made by Mr. Shahabuddin was with regard to the proposal to increase the number of members of the Union Public Service Commission. Sir, it has been received by the Government. The proposal is to raise the number of members, excluding the Chairman, from eight to ten on the ground that the membership of eight was fixed as early as 1959 and the work-load has increased considerably since then. This proposal is under the consideration of the Government.

Sir, >ano\*her suggestion made was with regard to relieving the UPSC in its work-load. Already recruitment to Group C and E> posts is outside the purview of the UPSC Tn respect of non-to-chical posts, Group C and D, recruitment is made through the Staff Selection Commission. In the ca<?e of Assistants in the Secretariat and Stenographers, Grade C, recruitment still continues to be with the ;

These posts are in the scale of Rs. UPSC. 425-800, which ordinarily are in Group C. But for special reasons the classification of these posts has been made as Group B nongazetted. Consequently the UPSC continues to be associated with their selection. Considering the level of the posts, we had suggested to the UPSC that they may consider entrusting them to the Staff Selection Commission so that the pressure of work on the UPSC may be reduced. The UPSC, however, have not agreed to the proposal and they intimated that they would be in a position to handle this recruitment also without much difficulty, particularly because these posts continue to be in Group B. So this matter had been referred to the UPSC.

Sir. Mr. Shahabuddin also made a suggestion about recruitment to public sector undertakings. Sir, the public undertakings fall under a different category and as per the Constitution, they cannot come under the purview of the Public Service Commission. Shri Shahabuddin has made a very useful suggestion. He referred to the need for opening coaching centres for minorities. I can assure him and this House that Government is seized with the need for such coaching centres. For example, the Ministry of Education is currently discussing the details of a suitable scheme for opening such centres in UP with the State Government. The matter is being pursued with the Agra, Lucknow and Gorakhpur Universities.

I have also dealt with the Civil Services examinations. Shri Jaswant Singh also said one point with regard to +he imbalance or the disadvantage suffered by a candidate whose subject Was something different. He quoted <u>about</u> the advantage which a student will have whose subject is mathematics. The main examination consists of two parts; written examination and interview test. The written examination consists of eight papers: Paper 1; Indian languages; Paper 2. English.

Papers 3 and 4 j General Studies Papers 5 & 6: First < >ptional and Papers 7 & 8: Second 1 >ptionals. I don't think that any disadvantage is suffered on account of tiiese various disciplines and I do not know whether anything could be don, to alter the situation or to give more marks to make good the disadvantage a candidate suffers because of the subject he takes. I do not know about this matter, whether and how thi,; could be examined. I will find out, whether there is any force in this argument and whether it requires a i<sub>v</sub> consideration by the UPSC.

.As regard.: a<sup>d no</sup>c appointments, the UPSC have referred to ad hoc appointments being continued and also without consulting the being made Commission even though the period for which the ad hoc appointee held the po exceeding one year. Under the UPSC Exemption From Consultation Regulations, 1958, the departments Government should make of the temporary appointments without con: ultation with the UPSC if the period of temporary appointments is not expected to last more than a year. The practice, however, had Been that such appointments are being made without consultation for the first one year and the Commission are ^pproached thereafter in a routine ii; hion. The idea behind the Exemptii n Regulation, has been that" where « ven initially it is known that thg ap] ointment o<sub>n</sub> an ad hoc basis is like y to extend beyond one year, consultation with the UPSC would be nee led. It is only where the initial estimate itself showed the need for ad hoc irrangement for a short period that I uch consultation was not necessary. vtinistries have been in the 3 Department's letter that such temporary arrangements should ordinarily be made within the powers of the Mini;-try for a period of six months only and immediate steps taken to ma; e regular recruitment so that regular arrangements are available before the expiry of one year

of the initial recruitment on an ad hoc basis. Unfortunately, despite tilese instructions ad hoc appointments continue to be made for various reasons. But we will pursue this matter again with the concerned Ministries that this should be dispensed with as expeditiously as possible...

SHRI SYED SHAHABUDDIN: Including your own Ministry.

SHRI P. VENKATASUBBAIAH: The Commission have stated that instances continue to occur where the vacancies initially reported do not bear any relation to the number of vacancies finally reported for being filled. Commission have also indicated some examinations where such phenomenal increase in the number of vacancies had taken place

A study of the cases reported by the Commission has revealed that in every cSse almost the same action... (Interruption)

5 P.M.

Sir, he also suggested that there should not be any undue disparity between the actual vacancies notified officially and the final vacancies filled up. It is quite valid. We shall look into this and see what can be done about it.

A<sub>s</sub> regards the delay in offering appointments, steps have been taken recently to expedite tRe process of verification and antecedents, r hope these delays will be reduced in future.

Sir, he also mentioned about the standard of education. Sir. we are not responsible for this. After all, till recently education was a State subject and it was brought in the Concurrent List very recently. Various Universities have various standards. From the Government side w<sub>e</sub> cannot do much. It is for the State Governments ...

SHRI SYED SHAHABUDDIN: Mr. Vice-Chairman, Just to correct the

[Shri Syed Shahabuddin] record. The maintenance of standard of higher education has always been ihe responsibility of the Central Government, even before education became a Concurrent Subject.

SHRI P VENKATASUBBAIAH: Sir, about the backlog of recruitment, recruitment by the UPSC is a continuous process going from one year to another. As has been explained by the UPSC themselves in their report, the increase in the cases carried over by 130 posts is due to alterations made by the requisitioning authorities. No doubt such changes should not generally be made, but if for various reasons alterations axe made, recruitment process of. the UPSC will naturally be delayed. They have also pointed out that of the pending cases at the end of the year 326 cases involving 631 posts were received by them in the last quarter of 1981-82.

Moreover, there has also been a considerable increase i<sub>n</sub> the number of applications, which naturally increases the time taken for recruitment. As against 58,748 applications received in 1980-81, 79 314 applications were received in 1981-82.

Sir, about the delay in DPC, instructions have been issued for holding DPC's regularly. If for any reason DPC's are not held in a year, subsequent DPC's are required to consider persons' based on year-wise vacancies, (Interruptions),

Sir, Shri Jaswant Singh made some suggestions regarding the relaxation of educational qualifications. There is a provision in the Defence Services Examination Rules that a candidate can be admitted provisionally, subject to the production of proof of passing the required qualification by a particular date. Some of the candidates fail to submit such proof by the snecified date and 4herefore their candidature is cancelled. However, having pas3°d the examination conducted by the

UPSC, if they subsequently produce proof of educational qualifications, they are admitted to the subsequent course without any Iresh UPSC exa-mina'ion. I may assure the hon. Member that no candidate who is not educationally unqualified is ever admitted to the Military Academy.

Shri Ramachandra Rao has made certain suggestions about the need for holding more workshops by the UPSC. "We shall bring it to their notice.

Reference has also been made regarding ad hoc appointments Government is also quite concerned about it. Instructions already exist that *ad* hoc appointments should be resorted to only when it is absolutely unavoidable.

About the rural background, several suggestions have been made. Sir, it is not the first time that it has been done. Of course, the hon. Members are very conscious of the matter. They feel that the recruitment is more in favour of the urban youth than the youth in the rural areas. Sir. I have also touched on this in my opening speech and I have also enumerated the, various steps taken by the UPSC in order to narrow down the imbalance. Sir, coaching centres have been arranged and we have it in such a manner that the people from the areas may get the maximum benefit out of it, more so the people coming from the Scheduled Castes and Scheduled Tribes who have got these handicaps. I know the feelings of persons like. Hanumanthappa and Shri Ramachandra It is also a fact that a person coming from an affluent family in a higher echelon of the society hag got the initial advantage over those people who live in the rural ar^as where there are no educational facilities or where there ar\* several social disabilities.

Sir, T have tried to meet perhaps some of the very important points

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SHRI SYED SHAHABUDDIN: I had i suggested som >thing about the Mandal Commission— eservations in respect of Other Backward Classes-----

SHRI P. VENKATASUBBAIAH: It has been ebated and discussed in this House a id the Government has made its stand very clear. I need not reiterate Hon. Members know all these things

I once again thank all the hon. Mambers wh- have participated in the : discussion ai d who have made valuable suggest ons whijh will be com- j municated a; d conveyed to the Union Public Serv ze Commission for their consideratioi.

## MESSAGES FROM THE LOK S ABHA— Contd.

II. The Garesh Four Mills Company Limited (Acquisition and Transfer of Unde takings) Bill, 1984

III.. The Co nptroller and Auditor-Genera s (Duties, Powers and Conditi >ns of Service) Amendment B 11, 1984.

ADDITIO \*AL SECRETARY; Sir, I have to -eport to the House tbe

following messages received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:-

Lok Sabha

(I)

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Ganesh Mills Company Limited Flour (Acquisition and Transfer Undertakings) Bill, 1984, as passed by Lok Sabha at its sitting held on the 3rd March, 1984".

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"In acocrdance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Comptroller and Auditor-General's (Duties, Powers Conditions of Amendment Bill, 1984, as passed by Lok Sabha at its sitting held on the 3rd March, 1984."

Sir, I lay a copy of each of the Bills on the Table.

THE VICE-CHAIRMAN (SHR1 SYED RAHMAT ALI): The House stands adjourned till 11 a.m. on Monday.

> The House then adjourned at nine minutes past five of the clock till eleven of the clock on Monday, the 5th March, 1984.